

ITEM NO.48

COURT NO.8

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26848/2023

[Arising out of impugned final judgment and order dated 08-08-2023 in WP No. 15215/2020 passed by the High Court of Karnataka at Bengaluru]

G. SATYANARAYANA @ GOURI SATYA & ANR.

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.252173/2023-EXEMPTION FROM FILING O.T. , IA No. 252173/2023 - EXEMPTION FROM FILING O.T., IA No. 289022/2024 - INTERVENTION/IMPLEADMENT)

Date : 21-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Dr. Aditya Sondhi, Sr. Adv.
Ms. B. V. Nidhishree, Adv.
Ms. Ranu Purohit, AOR
Mr. Yashas Rk, Adv.
Ms. Niharika Singh, Adv.
Mr. Rijuk Sarkar, Adv.

For Respondent(s) Mr. Nishanth Patil, A.A.G.(NP)
Mr. Sanchit Garga, AOR
Mr. Shaswat Jaishwal, Adv.
Mr. Revanta Solanki, Adv.
Mr. Hyuday Bajentri, Adv.

Mr. S. K. Kulkarni, Adv.
Mr. M. Gireesh Kumar, Adv.
Mr. Ankur S. Kulkarni, AOR
Ms. Uditha Chakravarthy, Adv.
Mr. Tarun, Adv.

Mr. Mahesh Thakur, AOR
Mrs. Vipasha Singh, Adv.
Mr. Geetanjali Bedi, Adv.
Mr. Ranvijay Singh Chandel, Adv.
Ms. Vedika Singh, Adv.

Mr. Archana Pathak Dave,, A.S.G.(NP)
Ms. Harshita Choubey, Adv.
Mr. Padmesh Mishra, Adv.
Ms. Rajeshwari Shankar, Adv.
Ms. Misha Kumar, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mr. Akash Vashishtha, Adv.
Mr. Upender Thakur, Adv.
Mr. Manish Vashishtha, AOR
Mr. Vinod Kumar Sharma, Adv.
Ms. Bhawana Piplani, Adv.
Ms. Sunayna Agarwal, Adv.
Mr. Abhishek Kaushik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the Indian National Trust for Art and Cultural Heritage (INTACH) has appeared before this Court and undertakes to file a detailed report about the structure and the viability as to these structure(s) and preservation within a period of four weeks from today.

Learned counsel for the State of Karnataka shall also file an affidavit through the archeological department as to the viability of the project(s) and restoration of the concerned structure.

List on 26.08.2025.

Archeological Survey of India (ASI) shall also file necessary affidavit/document meanwhile.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR